

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No. 2635/2017
with
MA No. 3389/2018**

This the 16th day of September, 2019

**Hon'ble Sh. Pradeep Kumar, Member (A)
Hon'ble Sh. Ashish Kalia, Member (J)**

Chandra Dev Prasad Mahato
LDC, Ministry of Urban Development
Land & Development Office
R/o Qtr, No. 821-L
Sector-V, R.K Puram
New Delhi

... Applicant

(By Advocate: Sh. Dhruv Jose)

VERSUS

The Secretary (Admn.)
Ministry of Urban Development
Land & Development Office
Nirman Bhavan
New Delhi

... Respondent

(By Advocate: Sh. Rajesh Katyal)

ORDER (ORAL)

Hon'ble Sh. Ashish Kalia, Member (J):

After hearing both the parties at some length, learned counsel for applicant submits that vide order dated 06.08.2018, MA No. 772/2018, wherein the applicant had sought amendment in the OA, was dismissed on the ground

of jurisdiction whereas the question of jurisdiction was not there in this MA.

The applicant pleaded that order dated 06.08.2019 actually pertains to MA No. 3389/2018, wherein the applicant sought stay of operation of show cause notice.

2. Hence, learned counsel for the applicant seeks that MA No. 772/2018, which was filed for amendment of OA, may be allowed. On the contrary, learned counsel for respondent made an objection by submitting that this application no longer exists.

3. Matter has been heard. Technicalities should not come in the way of justice. We, therefore, allow the applicant to withdraw the OA, with liberty to file a fresh OA by impugning the order of the Appellate Authority, if so advised. MA also stands disposed of. No order as to costs.

(Ashish Kalia)
Member (J)

(Pradeep Kumar)
Member (A)

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